

C I R C U L A R

Date : 23.03.2020

In continuation of the Circular dtd. 21.03.2020, this is to state that the Honourable Chief Justice has issued the following further directions for the Subordinate Courts which will come into force with immediate effect and will operate till 31.03.2020 :

All the Principal District Judges / Principal Judicial Officers of the State are directed to assign urgent and work of emergent nature to the Judicial Officers of the respective Districts / Establishments on rotation basis and Judicial Officers to whom urgent and work of emergent nature is not assigned on particular date need not be directed to remain present in the Court premises. However, Judicial Officers to whom work is not entrusted on particular date should have to remain present in the Headquarter. They would always be available on call and would be deemed to be on duty.

The Principal District Judges / Principal Judicial Officers have to decide the number of Strength of Officers, considering the load of urgent work on a particular day.

It is directed by Honourable the Chief Justice that, instead of half the strength of the staff only minimum required number of staff be asked to attend the Office. However as already directed, all those staff officials, who are not required to report for duty on any given day, would not leave the station under any circumstances and in case of any emergency District & Sessions Judge may call upon them to report back for duty immediately.

The matters which are already fixed upto 31st March,2020, be adjourned en-block to subsequent dates and the information in this regards be uploaded on the website of the District Court and entered into CIS module of the District concerned so that auto generated messages are received by all concerned.

So far as the limitation aspect is concerned the order passed by the Hon'ble Supreme Court of India in Suo-Motu Writ petition (Civil

No.(s) 3/2020 dated 23rd March,2020 is annexed herewith for perusal and necessary compliance.

By the Order of the Honourable the Chief Justice

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Registrar General